

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 240/Chd/Hry/2023

IN THE MATTER OF:

Bank of Baroda

...Petitioner-Financial Creditor

Versus

Redhu Hatcheries Pvt. Ltd

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner-
Financial Creditor** : Mr. Harsh Garg and Ms. Ramneek Kaur,
Advocates

**For the Respondent-
Corporate Debtor** : Mr. Deepak Aggarwal and Mr. Sanjeev Kumar
Advocates

ORDER

Reply on behalf of the respondent-corporate debtor has been filed vide diary No.03053/2 dated 05.02.2024. Rejoinder on behalf of the petitioner-Financial Creditor has been filed vide diary No.03053/3 dated 13.02.2024. Both are taken on record.

In pursuance to order dated 25.02.2024, compliance affidavit along with valid AFA of the proposed IRP-Mr. Adesh Kumar Singla, RP have been filed vide diary No.03053/6 dated 29.04.2024. The same is taken on record. The learned counsel for the respondent-corporate debtor has raised objection regarding the appointment of the IRP being former employee of the Bank of Baroda, upon which, it is stated by the learned counsel for the petitioner-Financial Creditor that there is no legal bar to appoint ex-employee of the

July 15, 2024
Priyanka

Bank to appoint IRP. Therefore, learned counsel for both the parties are directed to file short note along with supporting judgments on this issue, if any, within two days.

Heard. Order Reserved.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)